

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 270 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017**

**NAME OF THE COMPANY:** Aruna Chauhan & Ors Vs. M/s BOP Projects Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Mr. Mayank Goyal, Advocate		
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	For the Respondent (s) :	Mr. K. Datta, Advocate Mr. Piyush Singh, Advocate Mr. Shantanu Parashar, Advocate		
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**ORDER**

It is being confirmed by both the parties that the matter is being settled. The compromise amount would be paid by the Corporate Debtor to the Financial Creditor.

In view of the same, they pray for adjournment.

On their request adjourned to 18<sup>th</sup> September, 2017.

— Sd —

**(S. K. Mohapatra)**  
**Member (T)**

— Sd —

**(Ina Malhotra)**  
**Member (J)**